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matter of refund of the unspent with the amount is being pursued local body concerned.]

केंन्द्रोय सिचाई तथा विद्युत् बोर्ड कें लिये धन का ग्रावंटन करने में वैवानिक ग्रहव

४१३. श्री राम सहाय : क्या सिंचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि केन्द्रीय सिंचाई तथा विद्युत बोर्ड के खर्च के लिये धन का ग्रावटन करने मे जो ग्रड्चनें हैं उन को दूर करने के लिये क्या सरकार ने कोई वैधानिक उपाय सोचा है और यदि हां, तो क्या उसे ग्रमल में लाया गया है ?

†[LEGAL DIFFICULTIES IN ALLOCATING MONEY FOR CENTRAL BOARD OF IRRIGATION AND POWER

413. SHRI RAM SAHAI: Will Minister of Irrigation and Power be pleased to state whether Government have considered a legal remedy to remove the difficulties in the way of allocating money for the expenditure of the Central Board of Irrigation and Power; and if so, whether same has been brought into effect?]

सिचाई तथा विद्युत मंत्री (डा० के० एल० राव): जी, हां। केन्द्रीय सिचाई तथा विद्युत् बोर्ड को कान्नी स्थिति (legal status) से सूरक्षित रखने के लिये सोसाइटीज रजिस्ट्रेशन ऐक्ट १६६० के ग्रधीन बोर्ड को रजिस्टर्ड कराने के लिये कदम उठाए जा रहे हैं। इस की रजिस्ट्री बोर्ड द्वारा संस्था का ज्ञापन पत तैयार कर लेने के पश्चात की जायेगी। बोर्ड इस सम्बन्ध में भारत सरकार तथा राज्यों से सहमति लेगा जो कि बोर्ड को पैसा देते हैं।

†[THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): With a view to clothing the Central Board of Irrigation and Power with a legal status, steps are being taken to get the Board registered under the Societies Registration Act. 1960. The registration will be done after the Board draws up its Memorandum of Association with the concurrence the Government of India and the States which contribute to the finances of the Board.1

REPORTS ABOUT ACCOUNTS OF INDIANS IN SWISS BANKS

414. Shri S. C. KARAYALAR: Will the Minister of Finance be pleased to

- (a) whether the attention of Government has been drawn to a letter dated the 17th May, 1963 written by Shri K. B. Kirtikar and published in the issue of the Times of Bombay, dated May 21, 1963 regarding the increase in the number of accounts of Indian nationals in Swiss Banks; and
- (b) whether Government or Reserve Bank of India have made an investigation into the matter?

MINISTER THE OF FINANCE (Shri T. T. Krishnamachari): Yes, Sir.

(b) Banks outside India are subject to the laws of their own country and cannot disclose, either to Government of India, or to the Reserve Bank of India, any information regarding accounts opened with them. We have to rely on our enforcement machinery to detect to the extent possible cases of foreign banking accounts opened by Indian nationals in contravention of our Regulations.

WORLD BANK MISSION REPORT INDIAN ECONOMY

415. SHRI M. P. BHARGAVA; SHRI V. M. CHORDIA:

Will the Minister of FINANCE be pleased to state:

^{†[]} English translation.